

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:797
ANSWERED ON:23.11.2000
COMMERCIALISATION OF SURPLUS RAILWAY LAND
VINAY KUMAR SORAKE

Will the Minister of RAILWAYS be pleased to state:

(a) whether a part of the surplus land adjoining existing tracks and installations would be utilised to enhance passengers and siding operations amenities;

(a) whether the railways have started auctioning contracts for upkeep of the railway premises against the right for advertisement display;

(c) if so, the revenue is likely to be earned by the railways thereby;

(d) whether the railways are seriously considering for eviction of encroached railway land under proper decrees obtained from competent courts of law; and

(e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH)

(a) to (e) : A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 797 FOR 23.11.2000 BY SHRI VINAY KUMAR SORAKE REGARDING COMMERCIALISATION OF SURPLUS RAILWAY LAND.

(a): Yes, Sir. In order to cater to the growing needs of the Railways, wherever required, available Railway land is made use of, for creation of Railway facilities including items connected to passenger and other user's amenities.

(b) & (c) : Railways have issued guidelines for sponsoring sanitation in railway premises against rights of advertisement display. Since the advertisement rights will be in lieu of sponsoring sanitation by the parties concerned, no direct revenue would be generated by this activity.

(d) & (e) : Action against the encroachers of railway land is taken on continuous basis. Fresh encroachments are removed as and when they are noticed. Other encroachments are dealt with in terms of provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Wherever cases are filed in the Courts and are decided by them, Railways take further action for eviction of encroachers accordingly.